

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION
RAJYA SABHA
UNSTARRED QUESTION No-651
ANSWERED ON- 26/07/2023

MERGING UGC WITH AICTE

651 Dr. M. Thambidurai:

Will the Minister of **Education** be pleased to state:

- (a) whether it is a fact that Government is considering to merge UGC with AICTE to avoid redundancy and to make uniform, all rules/guidelines for recognition, etc. in Higher Educational Institutions across the country under various regulatory bodies;
- (b) if so, details thereof and if not, reasons therefor;
- (c) the details of the total number of Higher Educational Institutions including deemed universities under various regulatory bodies which have got due recognition after approval, during the last five years, year-wise, regulatory body-wise;
- (d) whether it has come to the notice of Government that there are huge deviations in this; and
- (e) if so, details thereof and the action taken by Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUBHAS SARKAR)

(a) to (e): The details of the Higher Educational Institutions received from the University Grants Commission (UGC), All India Council for Technical Education (AICTE), National Council for Teacher Education (NCTE), Veterinary Council of India (VCI), Indian Nursing Council (INC), Dental Council of India (DCI), Under-Graduate Medical Education Board (UGMEB) under National Medical Commission (NMC) and Rehabilitation Council of India (RCI), are at Annexure.

The National Education Policy (NEP) 2020 states that regulation of higher education has been too heavy-handed for decades; too much has been attempted to be regulated with too little effect. The mechanistic and disempowering nature of the regulatory system has been rife with very basic problems, such as heavy concentrations of power within a few bodies, conflicts of interest among these bodies, and a resulting lack of accountability. The regulatory system is in need of a complete overhaul in order to re-energize the higher education sector and enable it to thrive. To address the above-mentioned issues, NEP, 2020 envisions setting up of a Higher Education Commission of India.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY OF PARTs (a) to (e) OF RAJYA SABHA UNSTARRED QUESTION NO. 651 FOR 26.07.2023 ASKED DR. M. THAMBIDURAI HON'BLE MEMBER OF PARLIAMENT, REGARDING MERGING UGC WITH AICTE

The details of number of Higher Educational Institutions as received from various regulatory bodies:

Year	2018-19	2019-20	2020-21	2021-22	2022-23
UGC*	60	34	46	62	40
AICTE**	10415	10952	9643	8998	8919
NCTE	306	89	134	130	142
UGMEB under NMC	--	--	--	63 (during 2021)	23 (during 2022)
RCI	364	331	342	346	550

As per the information received from VCI, on the recommendation of VCI under the provisions of Section 15(2) of the Indian Veterinary Council Act, 1984, the Central Government has included the qualification of two Universities and 32 Colleges during the last five years.

INC has informed that 83 Universities are offering recognized nursing qualification since 2018.

DCI has informed that 26 Dental Institutes have been recognized during the last five years.

* These are details of State (Public/Private) Universities, Deemed to be Universities and Central Universities newly opened in the country during the last five years. The State (Public/Private) Universities are established by the Act passed by the concerned State Legislatures. The Central Universities are established by an Act of Parliament and the Institutions of higher education are declared as Deemed to be Universities by the Government of India, on the advice of UGC, under Section 3 of the UGC Act, 1956.

**AICTE grants approval for conducting courses at diploma, UG and PG level to technical institutions, Institutions deemed to be Universities and standalone (PGDM) institutions in the area of engineering technology, management, computer applications, applied arts, craft & design, town & country planning, hotel and catering technology.
